

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 108 of 2013

Monday, this the 2nd day of September, 2013

CORAM:

Hon'ble Dr. K.B.S. Rajan, Judicial Member

Hon'ble Mr. K. George Joseph, Administrative Member

Sujith K.R., Kalarikkal House,
 Kombara Junction, NAD PO-683 563.

..... **Applicant**

(By Advocate – Mr. S. Sujin)

V e r s u s

1. Chief Staff Officer (P&A),
 Southern Naval Command Head Quarters,
 Naval Base PO, Kochi-682 004.

2. The Flag Officer, Commanding in Chief,
 Head Quarters, Southern Naval Command,
 Kochi-682 004.

3. The Chief General Manager,
 Naval Armament Depot, Aluva-683 563.

4. The Command Recruitment Officer,
 Southern Naval Command, Kochi,
 Naval Base PO, Pin – 682 004.

..... **Respondents**

(By Advocate – Mr. Sunil Jacob Jose, SCGSC)

This application having been heard on 02.09.2013, the Tribunal on the same day delivered the following:

O R D E R

By Hon'ble Dr. K.B.S. Rajan, Judicial Member -

The applicant challenges the marks awarded to him and prayed for grant of three marks to be awarded only to those persons who have answered the questions correctly as against three marks having added to all

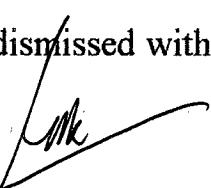
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the candidates, later on also sought for the production of answer sheets in respect of the last two candidates who have been awarded two marks extra.

2. The answer sheets were produced and we find that in respect of one of the candidates mark in respect of two answers have not been properly given and the mistake has been rectified. Similarly in respect of the other candidate one question was not correctly evaluated and accordingly one mark has been added.

3. Even though the applicant has sought for three marks to be awarded only to those candidates who have got right answers, presuming that all have been granted three marks uniformly, it is seen from reply in paragraph 5 that after revaluation it was found that 13 out of 34 candidates in the select list have scored two marks for registering two correct answers against the three questions at serial Nos. 25, 66 and 77 while two out of 34 have scored 1 mark for giving correct answers against the three questions as stated and the remaining 19 out of 34 candidates have not scored any mark against the three questions as they have not given the right answers to these questions.

4. As such we do not find any fault in the valuation. The OA is accordingly, dismissed with no order as to costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER

“SA”


(DR. K.B.S. RAJAN)
JUDICIAL MEMBER